



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat Srinagar.

No: - LD(Estt)2017/Notices

Dated: - 13.06.2017.

Circular

It has been observed that departments are not filing the Appeals/Petitions before the Hon'ble High Court and SLPs before the Hon'ble Supreme Court within the prescribed period of limitation, which results in dismissal of the cases at the threshold on the ground of limitation only and without considering the merits of the case.

In order to overcome such a practice, all the Administrative Secretaries/HOD's are enjoined upon to ensure filing of Appeals/Petitions/SLPs prior to the expiry of the prescribed period of limitation to facilitate hearing of the State cases on merits, so that interests of the State are safeguarded. Further, the responsibility of officers who are responsible for causing delay in such cases should invariably be fixed. However, in case where delay is unintentional/unavoidable, application for condonation of delay should be filed with plausible/justifiable reasons so that delay is condoned by the Hon'ble Courts.

 14/6/17

(Abdul Majid Bhat)

Secretary to Government

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